

(iv) **REPORTED POLICE LATHI CHARGE ON BUDDHIST DEMONSTRATORS AT AGRA ON 1st MAY, 1978**

श्री कचकलाल हेमराज जैन (बालाघाट): अध्यक्ष महोदय, 14 अप्रैल, 1978 को पुलिस ने शिड्डूल्ड कास्ट्स, नियो-बुद्धिस्ट जनों, को लाठी द्वारा पीटा, जो वि: अम्बेदकर साहब के जन्म दिवस पर जलूस निकाल रहे थे। इस प्रकार की घटना 23 अप्रैल को भी हुई। पुलिस ने 1 मई को भी सत्याग्रहियों पर आगरा में लाठी चलाई, वि: वि: फलस्वरूप कई आदमियों की मृत्यु हो गई तथा हजारों आदमी घायल हो गये। हालात गम्भीर हैं और कर्फ्यू लगा दिया गया है। इस बारे में गृह मंत्रों को एक वक्तव्य देना चाहिए।

(v) **REPORTED LOCK OUT AT I.T.I., NAINI**

SHRI DHIRENDRANATH BASU (Katwa): I want to draw the attention of the hon. Minister of Communications to the following matter of urgent public importance regarding lockout of I.T.I. Naini and possible lockout in other telephone industries:

The management of Indian Telephone Industries at Naini declared a lock-out on the 18th ultimo following labour unrest leading to a lathi-charge on agitating workers. Two thousand three hundred employees had been working there. As a result of the decision of the lockout, workmen of other units of Telephone Industries have also been agitating. This action may cause serious disturbances and dislocation of telephone services for want of instruments. A serious situation has developed following unlawful activities by employees there. It is reported that the management was not willing to give a patient hearing to Union leaders about their grievances.

May I, therefore, request the Hon'ble Minister of Communications to look into the matter without any further delay and settle the disputes by negotiation so that telephone services are not disrupted?

12.13 hrs.

PAPERS LAID ON THE TABLE

ACCOUNTS OF ANIMAL WELFARE BOARD, MADRAS FOR 1976-77 ALONG WITH AUDIT REPORT THEREON

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1976-77 and the Audit Report thereon, under sub-rule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962. [Placed in Library. See No. LT-2216/78].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) On behalf of Shri Bhanu Pratap Singh, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under subsection (6) of section 3 of the Essential Commodities Act, 1955:—

(1) The Sugarcane (Control) Second Amendment Order, 1978, published in Notification No. G.S.R. 197(E) in Gazette of India dated the 28th March, 1978.

(2) G.S.R. 199(E) published in Gazette of India dated the 29th March, 1978 containing corrigendum to Notification No. G.S.R. 155(E) dated the 1st March, 1978.

[Placed in Library. See No. LT-2217/78].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND UNDER CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): I beg to lay on the Table:—

(2) A copy each of the following Notifications (Hindi and English

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versions) under section 159 of the Customs Act, 1962:—

(i) Notification No. 91-Customs published in Gazette of India dated the 1st May, 1978.

(ii) Notification No. 92-Customs published in Gazette of India dated the 1st May, 1978.

[Placed in Library. See No. LT-2218/78].

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) Notification No. 113-Central Excise published in Gazette of India dated the 1st May, 1978.

(ii) Notification No. 114-Central Excise published in Gazette of India dated the 1st May, 1978.

(3) An Explanatory Memorandum (Hindi and English versions) in regard to the notifications mentioned at (1) and (2) above.

[Placed in Library. See No. LT-2218/78].

MR. SPEAKER: Now, Calling Attention. Shri Lakkappa.

SHRI K. LAKKAPPA (Tumkur): Before that I would like to draw your kind attention to the constitutional breakdown in Haryana, which matter I had brought up by way of an Adjournment Motion. Of course you have rejected it, but since the Prime Minister is sitting here, with your permission I would request the Prime Minister to make a statement because there is a serious crisis going on in Haryana. There is absolutely no Government in Haryana and there will be a break-down of the constitutional machinery. The Chief Minister has also met the Governor....

MR. SPEAKER: Now let us come to the Calling Attention.

12.16 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DECISION OF DELHI MILK SCHEME TO INCREASE THE PRICE OF TONNED MILK AND DOUBLE-TONNED MILK.

SHRI K. LAKKAPPA (Tumkur): I call the attention of the Minister of Agriculture and Irrigation to the following matter of urgent public importance and request that he may make a statement thereon:—

"The reported decision of the Delhi Milk Scheme to increase from 2nd May, 1978 the price of toned milk from 65 paise to 90 paise per half litre and in the case of double-tonned milk from 35 paise to 45 paise per half litre".

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): The Delhi Milk Scheme (D.M.S.) was established as a departmental undertaking of the Government of India in November, 1959 to supply Wholesale milk to consumers at reasonable prices and at the same time ensure a reasonable return to the rural milk producers. The Scheme was intended to run on a "no profit no loss" basis. The initial capacity of the Central Dairy was 2.55 lakh litres of milk per day which has since been expanded to 3.75 lakhs litres of liquid milk/day and 0.60 lakh litres of milk/day for production of dairy products. The capital investment in the scheme as on 31-3-1977 was Rs. 426.41 lakhs. The annual turn over for the year 1976-77 was Rs. 18.41 lakhs.

Since its inception in 1959, the DMS has been running at a loss (except during 1969-70 and 1970-71) as indicated below:

Year	Loss (Rs in lakhs)	Profit
1959-61	5.02	
1961-62	4.16	